

39(47)/2021-IPR-N&C
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR- International Policy Section

Vanijya Bhawan, New Delhi.

Dated: 2nd September, 2024

ORDER

Sanction of the President is hereby accorded to the deputation of **Mr. Tushar Ambadas Ingale**, Senior Examiner of Trade Marks & GI and **Ms. Rashida Chemmenampally**, Examiner of Trade Marks & GI for participating in **USPTO's GIPA program on "Protection of GIs in South Asia"** which is scheduled to take place in Sri Lanka from September 4 to 6, 2024 (excluding travel time and enforced half, if any).

2. The tour will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The terms and conditions of the deputation are as under:

- i. **Period of deputation:** The officers will be on deputation for 3 days (i.e. from September 4 to 6, 2024), excluding journey time and enforced halts, if any.
- ii. **Pay:** During the period of deputation, the officers will draw their pay and allowances in the existing capacity. The expenditure on their pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officers will not be allowed to draw any part of the salary in foreign exchange.
- iii. **Medical Assistance:** The officers will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
- iv. **Passage etc.:** Travel by Air, Hotel accommodation and daily subsistence expenses etc. will be borne by the United States Patent and Trademark Office (USPTO). No expenditure on account of TA/DA will be borne by DPIIT.
- v. **Mobile expense:** Expenditure on mobile phone will be governed as per MEA and DoE guidelines and will be debited from budget head of O/o CGPDTM under- 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2024-25.
- vi. The officers will submit their report after completion of program.

4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This is issued with the concurrence of AS&FA of the Department for Promotion

of Industry and Internal Trade (DPIIT) vide Note No. 152 dated 02/09/2024 of **File No. 39(47)/2021-IPR-N&C(E-60369)**.

(Sanjay Kumar)
Under Secretary

To:

The Pay & Accounts Officer (PAO),
Department for Promotion for Industry and Internal Trade,
Udyog Bhawan,
New Delhi.

Copy to:

1. Dr. Rambabu C., First Secretary (Pol.) & Head of Chancery, Embassy of India, Colombo, Sri Lanka
2. Mr. Puneet Agrawal, AS(IOR), Ministry of External Affairs
3. Mr. K. Nagaraj Naidu, JS(AMS), Ministry of External Affairs
4. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry
5. Mr. Anoop K. Joy, Joint Controller of Patents & Design, O/o CGPDTMPSO to SIPP/ Sr. PPS to AS(HP)
6. Mr. Tushar Ambadas Ingale, Senior Examiner of Trade Marks & GI
7. Ms. Rashida Chemmenampally, Examiner of Trade Marks & GI
8. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
9. IPR- Establishment, Vanijya Bhawan, New Delhi.